

(2022) 02 SIK CK 0005

In the Sikkim High Court

Case No : Motor Accident Claim Appeal. No. 01 Of 2021

Branch Manager, The New India Assurance Co. Ltd. And
Another

APPELLANT

Vs

Krishna Bahadur Darjee And Others

RESPONDENT

Date of Decision : 16-02-2022

Acts Referred:

Citation : (2022) 02 SIK CK 0005

Hon'ble Judges : Meenakshi Madan Rai, J

Bench : Single Bench

Advocate : Sonam Tshering Lepcha, Tashi Wongdi Bhutia, Yadev Sharma,
Bhawana Chhetri

Judgement

Meenakshi Madan Rai, J

The Assistant Manager for the Appellant-Insurance Company is present today and verbally seeks time on grounds that Learned Counsel Ms. Sarala

Gurung is indisposed today. He has no ground as to why the other Advocate on record, Mr. Pramit Chhetri is absent today.

Learned Counsel for the Respondent No.1 submits that no settlement could be arrived with the Appellant Company. He also informs this Court that

the Respondent No.1 has in the meanwhile passed away and he requires some time to take steps in this regard.

Prayer for time on behalf of the Appellant-Insurance Company is allowed subject to payment of costs of Rs.5,000/- (Rupees five thousand) only,

which shall be deposited with the Sikkim State Legal Services Authority within fifteen days from today and is to be utilized for the welfare of children

in Child Care Institutions.

List this matter on 14-03-2022 by which date Counsel for the Respondent No.1 shall take steps with regard to the Respondent No.1.